

**GOVERNMENT OF INDIA  
EXTERNAL AFFAIRS  
LOK SABHA**

UNSTARRED QUESTION NO:4896  
ANSWERED ON:13.08.2014  
END USE MONITORING AGREEMENT  
Patil Shri Shivaji Adhalrao;Shrirang Shri Chandu Barne

**Will the Minister of EXTERNAL AFFAIRS be pleased to state:**

- (a) whether India has signed an End-Use Monitoring Agreement (EUMA) with the US and if so, the salient features of the same;
- (b) whether concerns have been voiced against the said agreement by certain quarters in India and if so, the details and the reasons therefor; and
- (c) the response of the Government in this regard?

**Answer**

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS [GEN. (DR) V. K. SINGH (RETD)]

(a) to (c) Since the late 1990s, the Governments of India and the United States have entered into end-use monitoring arrangements for the import of US high-technology defence equipment and supplies. Although a formal Agreement was not signed, a generic formulation was agreed in 2009 between India and the United States for such future supplies that India chooses to procure to give predictability in what was otherwise an ad-hoc case by case arrangement for procurement of defence technology and equipment from the US.

There is no provision in the 2009 End Use Monitoring formulation with the United States for any unilateral action by the United States with regard to inspection or related matters. It provides for joint consultations on modalities; in no way does it compromise our sovereignty, or limit our sovereign choice of whether, where and what we choose to buy for our national defence or scientific establishments. The arrangements to which we have agreed are fully in consonance with our sovereignty and national interest.